

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI
T.C.P.NO. 776/I&BC/NCLT/MB/MAH/2017

In The Matter Of Provisions Of Sections 433 (e), 434 (1) (a) and 439 Of The Companies Act, 1956.

Mrs. Rekha Nair. **Petitioner**
Versus
M/s. Ensemble Furniture Limited. **Respondent**

CORAM:

SHRI M.K. SHRAWAT
Member (Judicial)

SHRI BHASKARA PANTULA MOHAN
Member (Judicial)

PRESENT ON BEHALF OF THE PARTIES

Mr. Ramadasen K.V. for the Petitioner is present.

Per : SHRI M.K. SHRAWAT, MEMBER (JUDICIAL)

ORDER

Heard on : 21.08.2017

Pronounced on : 22.08.2017

1. The Learned Representative from the side of the Applicant/Creditor is present.
2. He has placed on record the Application dated 21.08.2017 for Withdrawal of the Petition. The relevant paras read as under :-
" After filing of the Petition, the Respondent Company approached the Petitioner and offered to settle the matter amicably in the month of March, 2017. Accordingly, the Respondent Company had paid a sum of Rs. 3,20,932/- towards the full and final settlement of entire claim of the Petitioner.
Therefore, in view of the settlement arrived between the parties, the Petitioner seek permission of this Hon'ble Tribunal to withdraw the above petition being settled out of Court."
3. Under the circumstances, since the disputed amount is stated to have been paid, hence the Petition stood "Withdrawn".
4. Hence disposed of accordingly, to be Consigned to Records.

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)
22.08.2017.

Sd/-

M.K. Shrawat
Member (Judicial)